

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.1707
ANSWERED ON 04.08.2025

SOCIO-ECONOMIC EMPOWERMENT OF MINORITY COMMUNITY

1707. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the measures of Government to combat discrimination faced by minority individuals in employment, housing, and access to public services, and manner in which the mechanisms for redressal are being strengthened to ensure fair, equitable opportunities;
- (b) recognizing the economic disparities, particularly landlessness and higher poverty ratios among certain minority groups, specific programs being initiated to improve their economic conditions, including access to credit, formal sector employment, support for minority owned businesses; and
- (c) the steps taken to ensure adequate representation of minority communities in Government bodies, public services, decision-making processes, reflecting the constitutional principles of equality and inclusion?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJU)

(a) to (c): The Government implements various schemes for the welfare and upliftment of every strata, including minorities, especially the economically weaker and lesser privileged sections of the society, through various schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Social Justice and Empowerment, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development, Ministry of Rural Development, etc

Besides, the Ministry of Minority Affairs and its associated organisations implement the following schemes, exclusively for socio-economic and education empowerment of 6 notified minority communities (Muslim, Sikh, Christian, Buddhist, Parsi and Jain):

- i. Pre-Matric, Post Matric and Merit-cum-Means based Scholarship Schemes- for education empowerment;
- ii. Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS)- for skills and training;
- iii. Pradhan Mantri Jan Vikas Karyakram (PMJVK)- for infrastructure development in minority concentrated areas;
- iv. Loan Schemes of National Minorities Development & Finance Corporation (NMDFC)- for income generation and education.

As per the section 9 (d) of the National Commission for Minorities (NCM) Act, 1992, the Commission takes up the grievances received from minority individuals, with the concerned authorities for redressal. The Ministry of Minority Affairs and organisations associated with it also redress grievances, received from minority individuals, pertaining to them.
